



सत्यमेव जयते

**F.No.10/129/2018-NCLAT**  
**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**

3<sup>rd</sup> Floor,  
Pt. Deen Dayal Antyodaya Bhawan,  
Lodhi Road, CGO Complex,  
New Delhi-110003

**Dated: 3<sup>rd</sup> December, 2018**

**LIMITED TENDER NOTICE**

The National Company Law Appellate Tribunal invites sealed quotations from authorized dealers of **Godrej as well as local dealers for the purchase of Steel Racks** for use in National Company law Appellate Tribunal housed at 3<sup>rd</sup> Floor, Pt. Deendayal Antyodaya Bhawan, CGO Complex, Lodhi Road, New Delhi, as per detailed specifications given below:-

Sl. No.	Particulars/Specification of items	Quantity	Rate (each)	% of GST
1.	Steel Rack with six shelves containing five compartments Height-78" Width 36" Depth 15" Gauge of angle-14 Gauge of shelves-20	20 Nos.		

**Last date & Time for Submission: 18.12.2018 at 05.00 PM**

**Date/Time for opening of bids: 19.12.2018 at 03.00 PM**

Any inquiry regarding aforesaid item can be made by contacting Administrative Officer, Procurement Section, NCLAT, CGO Complex, Lodhi Road, New Delhi (Telephone No. 24306818).

The tender may be sent by post sufficiently early so as to reach the Registry within time, or may be delivered to the undersigned. If tender is sent through Messenger, an authority letter from the tenderer with proof of identity may also be given to the Messenger so that he could show the same along with his own identity proof to the Reception Officer at MHA Reception for issuance of Entry Pass.

The tenderers are expected to examine all the instructions, terms and conditions and specification in the tender documents. Failing to furnish all information required by the tender document in any respect will be at the tenderer's risk and may result in the rejection of the tender.

The tender must be received not later than the date & time specified for submitting the same. In case the date of submitting the tender will be declared as holiday by the Govt. of India then next working day of the Registry will be treated as due date of tender.



The prospective bidders are required to keep a watch on the website of the National Company Law Appellate Tribunal ([www.nclat.nic.in](http://www.nclat.nic.in)) for any amendment to the tender notice or to the clarification to the queries raised by the bidder(s).

The Competent Authority reserves the right to reject the bids if they are submitted without taking into account these amendments/clarifications.

In order to allow the prospective bidders reasonable time in which to take the amendment into account in preparing the bids, the Competent Authority may at its discretion, extend the deadline for the submission of the bids.

The bids shall be submitted along with a crossed Demand Draft of a value of ₹10,000/- (Rupees Ten thousand only) towards the Earnest Money Deposit (EMD), drawn in favour of the **“Pay & Accounts Officer, Ministry of Corporate Affairs, New Delhi”**. The bids received without EMD or bids incomplete in any manner would be summarily rejected.

The EMD of the unsuccessful bidders would be returned after the finalization of the tender process.

The successful tenderer shall have to supply the items within seven days from the date of Purchase Order.

The tenders will be opened in the presence of the representatives of the tenderer's, if any. **Requests for postponement will not be entertained.**

The Competent Authority reserves the right to accept/ reject any or all tenders either in part or in full without assigning any reasons thereof.

The tenders shall be sent in sealed covers superscribed **“Tender for Purchase of Steel Racks”** by post/speed post/registered post or submitted at the Filing Section of NCLAT at 3<sup>rd</sup> Floor, B-3 Wing, Pt. Deendayal Antyodaya Bhawan, CGO Complex, Lodhi Road, New Delhi. The tenders shall be addressed to the **“Deputy Registrar, National Company Law Appellate Tribunal, 3<sup>rd</sup> Floor, Antyodaya Bhawan, Lodhi Road, CGO Complex, New Delhi – 110003.”**

The detailed terms and conditions are enclosed herewith.

(Umesh Chandra)  
Deputy Registrar

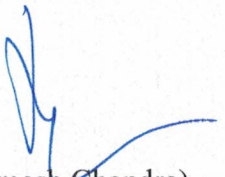


**TERMS AND CONDITIONS**

- (1) The rates shall be quoted strictly as per the specifications mentioned in the tender notice.
- (2) The rates of taxes and duties, as applicable, should be clearly indicated wherever chargeable.
- (3) The supplier will be bound to pass on benefits to the purchaser in case of reduction of MRP, CESS, TAXES including GST.
- (4) The firm should be registered with relevant authorities (Registration with service tax, PAN No. etc. Self-attested copy of registration to be enclosed.
- (5) An undertaking to the effect that the goods would be supplied within the time schedule specified in the tender notice shall be given along with the bid.
- (6) The quotation of dealers duly authorized by M/s Godrej should accompanied by valid authorization certificate from proprietor.
- (7) No advance payment or part payments would be made. The payments will be made only after satisfactory completion of the work. The details of the bank account including NEFT shall be provided for the purpose of processing the final bill.
- (8) The acceptance of the tender will rest with the Competent Authority, National Company Law Appellate Tribunal, does not bind itself to accept the lowest quotation and reserves the right to reject or partially accept any or all the quotations received without assigning any reason.
- (9) Tenders must be clearly written or typed. Any interpolation or over writing should be duly attested.
- (10) Termination for Default. The Competent Authority may, without prejudice to any other remedy for breach of contract, by written notice of default sent to the successful bidder, terminate the Contract in whole or part:
  - (i) If the successful bidder fails to complete all or any of the work within the period specified in the tender notice, or within any extension thereof granted by the Competent Authority; or
  - (ii) If the successful bidder fails to perform any other obligation(s) under the Contract.
  - (iii) If the successful bidder, in the judgment of the Competent Authority has engaged in corrupt or fraudulent practices in competing for or in executing the Contract.
- (11) **Corrupt and fraudulent practices:** The Bidders/Suppliers/contractors under this contract shall observe the highest standard of ethics during the procurement and execution of this contract. They shall not indulge in any 'Corrupt practice' of offering, giving, receiving or soliciting anything of value to influence the action of a public official in the execution of the contract. They shall not adopt any 'Fraudulent practice' like misrepresentation of any fact(s) in order to influence the tender process or the execution of the contract to the detriment of the Department, which includes any collusive practice among the Bidders (prior to or after bid submission) so as to deprive the Department of the benefits of free and open competition.



- (12) The Competent Authority would reject a proposal for award of work if it is found that the tenderer recommended for award of the contract has engaged in corrupt or fraudulent practices in competing for the contract in question.
- (13) Dispute, if any, will be subject to jurisdiction of NCT of Delhi.



(Umesh Chandra)  
Deputy Registrar